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**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
IN  
Original Application No. 41/2025/EZ**

**IN THE MATTER OF:**

**Ankur Sharma**

....Applicant(s)

vs.

**State of West Bengal & Ors.**

....Respondent(s)

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*Mrinal Kanti Biswas*

**Mrinal Kanti Biswas**

Regional Director & Scientist E,

CPCB, Kolkata

Filed through

*Ashok Barua*

Counsel

Dated: 21/05/2025

Place: Kolkata



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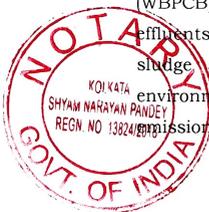
**State of West Bengal & Ors.**

....Respondent(s)

**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD i.e.  
RESPONDENT NO. 02**

**Preliminary Submissions:**

1. That the Hon'ble National Green Tribunal (Eastern Zone) [hereinafter called as 'NGT(EZ)'] vide order dated 25.03.2025 in OA No. 41/2025/EZ has impleaded Central Pollution Control Board (hereinafter called as 'CPCB') as Respondent No. 02 and sought reply from the respondents in the matter. Thereby, the reply is made in succeeding paragraphs.
2. That, the Answering Respondent (CPCB) has been constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.
3. That the present Original Application pertains to allegations against Respondent No. 8, **M/s ARCL Organics Limited**, which is stated to be operating its Formaldehyde Plant, Phenolic Resin Plant, and Urea-Formaldehyde Plant at Budge Budge Trunk Road, Rampur, P.O. Gobindapur, P.S. Maheshtala, District South 24 Parganas, without obtaining the mandatory Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), West Bengal, in contravention of the Environment Impact Assessment (EIA) Notification, 2006 and the siting criteria of the West Bengal Pollution Control Board (WBPCB). It is further alleged that the unit has been discharging industrial effluents into municipal drains and vacant lands and illegally dumping sludge and industrial waste in nearby residential areas, causing environmental degradation and public health concerns due to toxic emissions. Despite a closure direction issued by WBPCB, the unit is



allegedly continuing its operations, as highlighted by the Applicant through repeated email representations dated 03.09.2024, 02.10.2024, and 21.10.2024. The Applicant has, therefore, sought appropriate directions from this Hon'ble Tribunal, including stoppage of operations, dismantling of the plant, imposition of environmental compensation, and initiation of remedial measures to mitigate the damage caused.

4. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against this Answering Respondent i.e. CPCB in the above Original Application contrary to anything stated or submitted in this reply. Nothing in the Original Application may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial, save any averments which has been expressly admitted hereinafter.

**Reply to the Original Application:**

5. That, the averments made in paragraph no. 1 of the Original Application pertain to the credentials, professional background, and past activities of the Applicant, and do not call for any response from the answering Respondent.
6. That, the content of paragraph 2 of the application, to the extent they describe the identity and role of the Respondents, including the answering Respondent No. 2, is a matter of record.
7. That, the averments made in paragraph 3 of the Original Application pertain to allegations against Respondent No. 8, for operating its Formaldehyde, Phenolic Resin, and Urea Formaldehyde plants without obtaining EC from SEIAA, West Bengal, and violating the state's industrial siting policy. The answering Respondent submits that under the EIA Notification, 2006, prior EC is mandatory for projects listed in the Schedule before any construction or operational activities begins, obtaining Consent to Establish from SPCB is necessary under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.
8. That, the averments made in paragraph 4 of the Original Application pertain to discharge of toxic industrial effluents into municipal drains and vacant land by Respondent No. 8. The answering Respondent humbly submits that, as per Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, no person shall, without the prior consent of the State Pollution Control Board/Pollution Control Committee establish any



industry, operation or process, or any treatment and disposal system or an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land. Further, under the Environment (Protection) Rules, 1986, the Ministry of Environment, Forest and Climate Change (MoEF&CC), by **Notification G.S.R. 608(E), dated 21st July 2010 (Annexure I)**, has prescribed effluent discharge standards for the **Organic Chemicals Manufacturing Industry**. These standards are listed under Serial No. 68 of Schedule I of the said Rules, and provided below in **Table I**:

**Table I-Effluent Standards (Organic Chemicals Manufacturing Industry)**

| Sl No. | Parameter                                                | Standard Limit (mg/l)<br>except for pH and<br>bioassay test |
|--------|----------------------------------------------------------|-------------------------------------------------------------|
| 1      | pH                                                       | 6.5 – 8.5                                                   |
| 2      | Biochemical Oxygen Demand (BOD)                          | 100                                                         |
| 3      | Oil & Grease                                             | 10                                                          |
| 4      | Bioassay Test (96-hour survival)                         | Minimum 90% survival                                        |
| 5      | Nitrate (as N)                                           | 10                                                          |
| 6      | Arsenic (as A s)                                         | 0.2                                                         |
| 7      | Chromium (Hexavalent)                                    | 0.1                                                         |
| 8      | Chromium (Total)                                         | 1.0                                                         |
| 9      | Lead (as Pb)                                             | 0.1                                                         |
| 10     | Cyanide (as CN)                                          | 0.2                                                         |
| 11     | Zinc (as Zn)                                             | 5.0                                                         |
| 12     | Mercury (as Hg)                                          | 0.01                                                        |
| 13     | Copper (as Cu)                                           | 2.0                                                         |
| 14     | Nickel (as Ni)                                           | 2.0                                                         |
| 15     | Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH) | 5.0                                                         |
| 16     | Sulphide (as S)                                          | 2.0                                                         |

9. That, as per Note (ii) of the Effluent Standards in the MoEF&CC's Notification mentioned at para 8 above, though norms for COD are not mentioned, COD shall be monitored and if the COD in treated effluent exceeds 250 mg/l, the concerned industrial units discharging such effluent shall be required to identify chemicals responsible for high COD in effluent. In case, these are found to be toxic as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, the concerned industry shall install tertiary treatment system.



10. That, the averments made in paragraph no. 5 of the Application pertain to the requirement of prior Environmental Clearance (EC) under the EIA Notification, 2006. It is humbly submitted that the reply in this regard has already been provided in paragraph no. 7 above and is not reiterated here to avoid repetition.
11. That, paragraphs no. 6 pertains to the industrial siting/location policy issued by the West Bengal Pollution Control Board (WBPCB), and the classification of industries within the jurisdiction of the Kolkata Metropolitan Area. Hence, need no reply from the Answering Respondent.
12. That, paragraphs no. 7 and 8 pertain to the general characteristics and environmental impacts of Formaldehyde and Phenolic compounds, as well as the local environmental conditions surrounding the said industrial unit. As these are general in nature, no specific response is warranted from the Answering Respondent.
13. That paragraphs no. 9 and 10 relate to the regulatory actions undertaken by WBPCB against the concerned industrial unit, including issuance of directions and a closure order for non-compliance with environmental norms and the provisions of the EIA Notification, 2006. As the Answering Respondent (CPCB) was not part of the inspection committee, information in this regard is not available with the Answering Respondent.
14. That, the contents of paragraph nos. 11 to 14 pertain to various complaints, and applications under the Right to Information Act, 2005, made by the Applicant to the WBPCB regarding alleged non-compliance by the industrial unit, inspection reports, and the closure direction dated 24.06.2024. As these matters pertain to WBPCB, hence, need no reply from the Answering Respondent.
15. That, the content of paragraphs 15 to 22 pertains to findings from WBPCB inspections and closure notice dated 24.06.2024 issued by WBPCB. As these matters pertain to WBPCB, hence need no reply from the Answering Respondent.
16. That, the averment made under paragraph no. 23 pertain to the alleged continued operation of the unit without obtaining the requisite EC. It is humbly submitted that reply in this regard is given above in Para no. 7 and not reiterated here for the sake of brevity.
17. That, the averment made under paragraph no. 24 to 44 pertain to the Applicant's concerns regarding alleged environmental degradation. It is





humbly submitted that reply in this regard is given above in Para no. 8, 9 and 14 and not reiterated here for the sake of brevity.

18. That with regard to the averments made under "Grounds" (A to G) of the Original Application, it is respectfully submitted that the submissions made in preceding Paras are re-iterated and are not repeated herein for the sake of brevity.
19. That, no comments are offered by this answering respondent over the averments made under 'Prayer' of the Original Application.
20. The Answering Respondent craves leave of this Hon'ble Tribunal to file an additional reply, if required, in the future.
21. That, in light of the above submissions, it is respectfully submitted that this answering respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in this Original Application.

**Mrinal Kanti Biswas**

Regional Director & Scientist E,  
CPCB, Kolkata



06.05.2025



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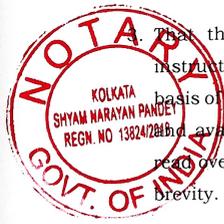
....Respondent(s)

**AFFIDAVIT**

I, Mrinal Kanti Biswas, S/o Saroj Kumar Biswas aged about 43 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave' Block No.502, 5th& 6th Floor,1582, Rajdanga Main Road, Kolkata-700107, do hereby solemnly affirm and sincerely state as follows: -

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.

3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Identified by me

Ashok Basant  
Advocate

Solemnly Affirm & Swear  
Before Me on Identification  
of Ld. Advocate  
*[Signature]*  
SHYAM NARAYAN PANDEY  
NOTARY PUBLIC OF INDIA  
REG. NO 13824/2016  
22.05.2025

*[Signature]*  
DEPONENT

22 MAY 2025



**VERIFICATION**

Verified at Kolkata on this day of 21<sup>st</sup> 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Kolkata on this the 21<sup>st</sup> Day of May 2025.

**Identified by me**

*Ashwini*  
**Advocate**

*Ashwini*  
**DEPONENT**





# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 400]

नई दिल्ली, बुधवार, जुलाई 21, 2010/आपाढ़ 30, 1932

No. 400]

NEW DELHI, WEDNESDAY, JULY 21, 2010/ASADHA 30, 1932

पर्यावरण और वन मंत्रालय

अधिमूचना

नई दिल्ली, 21 जुलाई, 2010

सा.का.पि. 608(अ)—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त प्राधिकारों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. पर्यावरण (संरक्षण) नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) (चौथा संशोधन) नियम, 2010 है।

2. राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

3. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में, क्रम संख्या 68 और इससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम संख्या और प्रविष्टियाँ अन्तःस्थापित की जाएंगी, अर्थात् :—

| क्रम सं. | उद्योग                  | पैरामीटर                 | मानक                                                                |
|----------|-------------------------|--------------------------|---------------------------------------------------------------------|
| (1)      | (2)                     | (3)                      | (4)                                                                 |
| 68       | कार्बोनिक्स सायन उद्योग | क-बहिस्त्राव मानक        | संशोधन सीमा मि.ग्रा./लीटर में, पी एच और बायोएस्से परीक्षण को छोड़कर |
|          |                         | अनिवार्य पैरामीटर        |                                                                     |
|          |                         | पी एच                    | 6.5-8.5                                                             |
|          |                         | बी ओ डी 3 दिन, 27°C      | 100                                                                 |
|          |                         | तेल एवं ग्रीस            | 10                                                                  |
|          |                         | बायोएस्से टेस्ट +        | 100 प्रतिशत बहिस्त्राव में 96 घंटे के बाद 90 प्रतिशत मछलियां अवशेष  |
|          |                         | अतिरिक्त पैरामीटर        |                                                                     |
|          |                         | नाइट्रेट (N के रूप में)  | 10                                                                  |
|          |                         | आर्सेनिक (As के रूप में) | 0.2                                                                 |
|          |                         | क्रोमियम (हेक्सावैलेंट)  | 0.1                                                                 |
|          |                         | क्रोमियम (कुल)           | 1.0                                                                 |
|          |                         | सीसा (Pb के रूप में)     | 0.1                                                                 |
|          |                         | साइनाईड (CN के रूप में)  | 0.2                                                                 |

(1)



|                                                           | (3)  | (4) |
|-----------------------------------------------------------|------|-----|
| जस्ता (Zn के रूप में)                                     | 5.0  |     |
| पारद (Hg के रूप में)                                      | 0.01 |     |
| तांबा (Cu के रूप में)                                     | 2.0  |     |
| निकिल (Ni के रूप में)                                     | 2.0  |     |
| फिनॉल्लिक्स (C <sub>6</sub> H <sub>5</sub> OH के रूप में) | 5.0  |     |
| सल्फाईड                                                   | 2.0  |     |

+ बायोएस्से परीक्षण IS:6582-1971 के अनुसार संचालित किया जाए।

टिप्पण :

- (i) इस समूह में हेलाएलिफॉटिक, फ्लामेटोसाईड, एरोमेटिकस (एल्काहल, फिनॉल्लिक्स, इस्टर, तेजाब और लवण, एल्डीहाइड और किटॉन), प्रतिस्थापित एरोमेटिकस, एलिफॉटिक (एल्काहल, ईन्टरस, तेजाब, एल्डीहाइड, किटॉन, अमीनस और एमाइड्स) और डिटर्जेंट उद्योग सम्मिलित रहेंगे।
- (ii) यद्यपि रासायनिक आवश्यकता मांग (COD) के मानियम यहाँ उल्लिखित नहीं है, किन्तु COD को मानोटर किया जायेगा। यदि उपचारित बहिस्त्राव में COD को मात्रा 250 मि.ग्रा./लीटर से अधिक है तो उच्च COD का बहिस्त्राव करने वाली संबंधित औद्योगिक इकाइयों को ऐसे COD के लिये जिम्मेदार रसायनों की पहचान करनी होगी। यदि ये खतरनाक रसायन उत्पादन, भंडारण तथा आयात निरम, 1989 के अधीन विषैले रसायन के रूप में पाये जाते हैं तब संबंधित उद्योग तृतीय उपचार संयंत्र लगाएंगे।
- (iii) उपर्युक्त मानक, लघु श्रेणी के डिटर्जेंट सूत्रण इकाइयों में लागू नहीं होंगे।

### ख. भारमीकरण संयंत्र के लिये उत्सर्जन मानक

| विविक्त पदार्थ                                                         | 50                      | 30 अथवा अधिक (सैम्पलिंग के लिए लगभग 300 लीटर उत्सर्जन) |        |
|------------------------------------------------------------------------|-------------------------|--------------------------------------------------------|--------|
| HCl                                                                    | 50                      | 30                                                     |        |
| SO <sub>2</sub>                                                        | 200                     | 30                                                     |        |
| CO                                                                     | 100                     | दैनिक औसत                                              |        |
| कुल जैविक कार्बन                                                       | 20                      | 30                                                     |        |
| कुल डायक्सीस एवं फ्यूरोस*                                              | मौजूदा भारमीकरण संयंत्र | 0.2 ngTEQ/Nm <sup>3</sup>                              | 8 घंटे |
|                                                                        | नए भारमीकरण संयंत्र     | 0.1 ngTEQ/Nm <sup>3</sup>                              | 8 घंटे |
| Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + Cd + Th + Hg और उनके योगिक |                         | 1.5                                                    | 2 घंटे |



(3)

\* विद्यमान संयंत्र द्वारा डायक्सीनस एवं फ्यूरान्स के लिए 0.1 ngTEQ/Nm<sup>3</sup> मानदंड का अनुपालन तारीख 1 जनवरी, 2014 के भीतर करेंगे।

टिप्पण :

- सभी मानीटर किए गए मानों को 11% ऑक्सीजन के अनुसार शुष्क आधार पर ठीक किया जाए।
- उत्सर्जित गैस में कार्बन डाईऑक्साइड की सांद्रता 7% से कम नहीं होगी।
- यदि भस्मीकरण हेतु अपशिष्ट में हेलोजिनेटेड कार्बनिक अपशिष्ट वजन में 1% से कम हो तो, दिव्य चैम्बर भस्मीकरण संयंत्र में सभी सुविधाओं को इस तरह डिजाइन किया जाएगा ताकि प्राइमरी चैम्बर में 850 ± 25°C और सेकेंडरी कम्बर्शन चैम्बर 950°C का न्यूनतम तापमान बनाया जा सके जिसके साथ सेकेंडरी कम्बर्शन चैम्बर में गैस अवरोधक समय दो सेकेंड से कम नहीं होगा।

अथवा

एकल चैम्बर भस्मीकरण संयंत्र में गैसीय संकटमय अपशिष्ट हेतु सभी सुविधाओं को इस तरह डिजाइन किया जाएगा ताकि कम्बर्शन चैम्बर में 950°C न्यूनतम तापमान बनाया गया जा सके जिसके साथ गैस अवरोधक समय दो सेकेंड से कम नहीं होगा।

- यदि भस्मीकरण हेतु अपशिष्ट में हेलोजिनेटेड कार्बनिक अपशिष्ट, वजन में 1% से अधिक हो तो केवल दिव्य चैम्बर भस्मीकरण संयंत्र में अपशिष्ट का भस्मीकरण किया जाएगा तथा सभी सुविधाओं को इस तरह डिजाइन किया जाएगा ताकि प्राइमरी चैम्बर में 850 ± 25°C और सेकेंडरी कम्बर्शन चैम्बर 1100°C न्यूनतम तापमान बनाए रखा जा सके जिसके साथ सेकेंडरी कम्बर्शन चैम्बर में गैस अवरोधक समय दो सेकेंड से कम नहीं होगा।
- उत्सर्जन मार्जन के लिए जा मार्जक हैं उनका उपयोग क्वेन्चर के रूप में नहीं किया जाएगा।
- भस्मीकरण संयंत्रों (अर्थात् कम्बर्शन चैम्बर) को ऐसे तापमान, अवरोधन समय और उथल-पुथल के साथ चलाया जाएगा ताकि अपशिष्ट और भस्मीकरण राख में कुल कार्बनिक कार्बन (TOC) शेषिक 3% से कम हो और उनके भस्मीकरण क्षय की मात्रा का शुष्क भार 5% से कम हो। गैर-अनुपालन के मामले में यथास्थिति राख और अपशिष्ट का दुबारा भस्मीकरण किया जाएगा।
- भस्मीकरण संयंत्र के लिये चिमनी की न्यूनतम ऊंचाई तीस मीटर अवश्य रहेगी।

ग. भस्मीकरण संयंत्र के लिये बहिःस्त्राव मानक

- मार्जक और तल धुलाई अपजल से उत्पन्न बहिःस्त्राव द्रवों हुई नाली या पाईप नेटवर्क के माध्यम से बहाया जाएगा और इसका शोधन ऊपर 'क' भाग में उल्लिखित बहिःस्त्राव मानकों के अनुरूप किया जाएगा।
- तल धुलाई अपजल में कुल घुलित कणों (TDS) की मात्रा कच्चे जल में विद्यमान TDS की मात्रा के ऊपर 1000 मि.ग्रा./लीटर से अधिक नहीं होगी।

घ. वर्षा जल

- वर्षा जल को मार्जक जल और/अथवा तल धुलाई अपजल के साथ मिलाने के लिए अनुमति नहीं दी जाएगी।
- वर्षा जल को वर्षा जल के 10 मिनट (घंटे का औसत) की संग्रहण क्षमता के एचडीपीई परत वाले गट्टे के माध्यम से अलग नाली से बहाया जाएगा।

[फा. सं. क्यू.-15017/30/2009-सोपीडब्ल्यू]

रजनीश दुबे, संयुक्त सचिव

टिप्पण: उपरोक्त नियम, भारत के राजपत्र में सं. का.आ. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे; और तत्परचात् का.आ. 433(अ), तारीख 18 अप्रैल, 1987; उसके परचात् सा.का.नि. 176(अ), तारीख 2 अप्रैल 1996 द्वारा संशोधित किए गए हैं। वर्तमान सं. का.नि. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. 512(अ), तारीख 9 जुलाई, 2009; सा.का.नि. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. 595(अ), तारीख 21 अगस्त, 2009; सा.का.नि. 61(अ), तारीख 4 नवम्बर, 2009; सा.का.नि. 826(अ), तारीख 16 नवम्बर, 2009; सा.का.नि. 1(अ), तारीख 1 जनवरी, 2010; सा.का.नि. 61(अ), तारीख 5 फरवरी, 2010 और सा.का.नि. 485(अ), तारीख 9 जून, 2010 द्वारा उनका संशोधन किया गया।



## MINISTRY OF ENVIRONMENT AND FORESTS

## NOTIFICATION

New Delhi, the 21st July, 2010

G.S.R. 698(E).—In exercise of the powers conferred by Section 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely :—

1. (1) These rules may be called the Environment (Protection) (Fourth Amendment) Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-1, in serial number 68 and the entries relating thereto, the following serial number and entries shall be substituted, namely :—

| Sl. No. | Industry                                 | Parameter                                       | Standard                                                        |
|---------|------------------------------------------|-------------------------------------------------|-----------------------------------------------------------------|
| (1)     | (2)                                      | (3)                                             | (4)                                                             |
| 68.     | Organic Chemicals Manufacturing Industry | <b>A. Effluent Standards</b>                    |                                                                 |
|         |                                          |                                                 | Limiting concentration in mg/l, except for pH and Bioassay test |
|         |                                          |                                                 | Compulsory parameters                                           |
|         |                                          | pH                                              | 6.5-8.5                                                         |
|         |                                          | BOD 3 days, 27°C                                | 100                                                             |
|         |                                          | Oil & Grease                                    | 10                                                              |
|         |                                          | Bioassay test +                                 | Minimum 90% survival after 96 hours in 100% effluent            |
|         |                                          |                                                 | Additional parameters                                           |
|         |                                          | Nitrate (as N)                                  | 10                                                              |
|         |                                          | Arsenic (as As)                                 | 0.2                                                             |
|         |                                          | Chromium (Hexavalent)                           | 0.1                                                             |
|         |                                          | Chromium Total                                  | 1.0                                                             |
|         |                                          | Lead (as Pb)                                    | 0.1                                                             |
|         |                                          | Cyanide (as CN)                                 | 0.2                                                             |
|         |                                          | Zinc (as Zn)                                    | 5.0                                                             |
|         |                                          | Mercury (as Hg)                                 | 0.01                                                            |
|         |                                          | Copper (as Cu)                                  | 2.0                                                             |
|         |                                          | Nickel (as Ni)                                  | 2.0                                                             |
|         |                                          | Phenolics (as C <sub>6</sub> H <sub>5</sub> OH) | 5.0                                                             |
|         |                                          | Sulphide                                        | 2.0                                                             |

+ The Bioassay test shall be conducted as per IS : 6582-1971.

**Note :**

- (i) Industries covered under this group include halo aliphatics, plasticizers, aromatics (alcohols, phenols, esters, acids and salts, aldehydes and ketones), substituted aromatics, aliphatics (alcohols, esters, acids, aldehydes, ketones, amines and amides) and detergents.
- (ii) Though norms for COD are not mentioned here but, COD shall be monitored. If the COD in treated effluent exceeds 250 mg/l, the concerned industrial units discharging such effluent shall be required to identify chemicals responsible for high COD in effluent. In case, these are found to be toxic as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, the concerned industry shall install tertiary treatment system.
- (iii) The above mentioned standards shall not be applicable to small scale detergent formulating units.





(3) (4)

**B. Emission Standards for Incinerator**

| Limiting concentration in mg/Nm <sup>3</sup> , unless otherwise stated |                                         | Sampling Duration in minutes unless otherwise stated   |
|------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------------------|
| Particulate Matter                                                     | 50                                      | 30 or more (for sampling about 300 litres of emission) |
| HCl                                                                    | 50                                      | 30                                                     |
| SO <sub>2</sub>                                                        | 200                                     | 30                                                     |
| CO                                                                     | 100                                     | daily average                                          |
| Total Organic Carbon                                                   | 20                                      | 30                                                     |
| Total Dioxins and Furans*                                              | Existing Incinerator<br>New Incinerator | 8 hours<br>8 hours                                     |
| Sb + As + Pb + Ni + V + Cd + Th + Hg and their compounds               | Cr + Co + Cu + Mn<br>1.5                | 8 hours<br>2 hours                                     |

\*The existing plant shall comply with norms for Dioxins and Furans as 0.1 ngTEQ/Nm<sup>3</sup> by 1st January, 2014.

**Note :**

- (i) All monitored values shall be corrected to 11% oxygen on dry basis.
- (ii) The CO<sub>2</sub> concentration in tail gas shall not be less than 7%.
- (iii) In case, halogenated organic waste is less than 1% by weight in input waste, all the facilities in twin chamber incinerator shall be designed so as to achieve a minimum temperature of 850 ± 25°C in primary chamber and 950°C in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than two seconds.

or

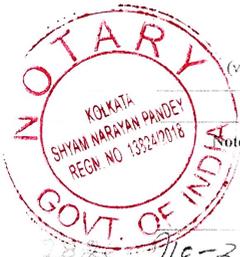
all the facilities in single chamber incinerator for gaseous hazardous waste shall be designed so as to achieve a minimum temperature of 950°C in the combustion chamber with a gas residence time not less than two seconds.

- (iv) In case halogenated organic waste is more than 1% by weight in input waste, waste shall be incinerated only in twin chamber incinerators and all the facilities shall be designed to achieve a minimum temperature of 850 ± 25°C in primary chamber and 1100°C in secondary combustion chamber with a gas residence time in secondary combustion chamber not less than two seconds.
- (v) Scrubber meant for scrubbing emissions shall not be used as quencher.
- (vi) incineration plants shall be operated (i.e. combustion chambers) with such temperature, retention time and turbulence, as to achieve Total Organic Carbon (TOC) content in the incineration ash and residue less than 3%, and their loss on ignition is less than 5% of the dry weight. In case of non-conformity, ash and residue, as the case may be shall be re-incinerated.
- (vii) The incinerator shall have a chimney of at least thirty meters height.

**C. Effluent Standards for Incinerator**

**Note :**

- (i) Effluent from scrubber(s) and floor washing shall flow through closed conduit or pipe network and be treated to comply with the effluent standards mention at 'A' above.



(3)

(4)

- (ii) The built up in Total Dissolved Solids (TDS) in waste water of floor washings shall not exceed 1000 mg/l over and above the TDS of raw water used.

**D. Storm water****Note:**

- (i) Storm water shall not be allowed to mix with scrubber water and/or floor washings.
- (ii) Storm water shall be channellized through separate drains passing through a HDPE lined pit having holding capacity of 10 minutes (hourly average) of rainfall."

[F.No. Q-15017/30/2009-CPW]

RAJNEESH DUBE, Jr. Secy.

Note: The original rules were published in the Gazette of India *vide* number S.O. 844(E), dated 19th November, 1986; and subsequently amended *vide* S.O. 433(E), dated 18th April, 1987; subsequently Schedule VII published *vide* G.S.R. 100(E), dated 2nd April, 1996; and recently amended *vide* G.S.R. 97(E), dated the 18th February, 2009; G.S.R. 100(E), dated the 4th March, 2009; G.S.R. 512(E), dated the 9th July, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 595(E), dated the 21st August, 2009; G.S.R. 794(E), dated the 4th November, 2009; G.S.R. 826(E), dated the 16th November, 2009; G.S.R. 1(E), dated the 1st January, 2010; G.S.R. 61(E), dated the 5th February, 2010 and G.S.R. 100(E), dated the 9th June, 2010.



Exhibit No.

### VAKALATNAMA

IN THE COURT OF National Green Tribunal AT E-Z-B

O.A NO 41 OF 2025

Ankur Sharma } \*Appellant's / Applicant's  
Complainant's  
Petitioner's / Plaintiffs

VERSUS

State of West Bengal & others } \*Respondent's /  
Opponent's  
Accused / Defendant's

\* I / We The Undersigned Minal Kanti Biswas, Regional  
Director, C.P.C.B., R.D., Kolkata

the \_\_\_\_\_ above named hereby appoint & authorise  
Shri - Ashok Prasad, Advocate.

\* to appear and plead for me / us as my / our Advocate/s in the matter.

\* In witness where of I / we have signed below this \_\_\_\_\_

day of \_\_\_\_\_

Witness

*(Signature)*

मिनल कान्ति बिस्वास  
Minal Kanti Biswas  
राज्य प्रदूषण नियंत्रण बोर्ड  
Regional Director  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
1592, राजदंगा मैन रोड  
कोलकाता - 700 107  
Kolkata 700 107

Accepted and filed on 01/05/2025

Vakalatnama Received  
and accepted

Signature of Advocate/s

Ashok Prasad Advocate  
9582069406

\*I am a member / not a member of the Maharashtra Advocates Welfare Fund & I have / have not affixed the required stamp.

\*(Strike Out that which is not applicable.)